

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:4677  
ANSWERED ON:18.12.2009  
EXCISE DUTY DEFAULT  
Bali Ram Dr.

**Will the Minister of FINANCE be pleased to state:**

- (a) the details of drug companies against whom excise and income tax are outstanding, company-wise, zone-wise; and
- (b) the steps taken for recovery of such duties?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) & (b): So far as direct taxes are concerned, no separate data regarding drug companies is centrally maintained. However, the details of companies which have outstanding demand above Rs. 10 crores are as under:

(Rs. In Lacs)

Name of the Company Region/CCIT Amount as on 30.9.2009

Wockhardt Ltd. Mumbai (Central-I) 2245

Glaxo Smithkline Delhi (LTU) 2718

All statutory measures prescribed under the Income Tax Act, for recovery of outstanding tax, are being taken. These include attachment of accounts, granting of installments, sale of immovable property etc. Besides this, all cases having outstanding dues greater than Rs.10 crores are being monitored regularly.

Information with regard to indirect taxes is being collected from field formations and will be laid on the Table of the House.